

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
(Chennai Circuit Bench)**

Appeal no. 178 of 2013 & IA No. 250 of 2013

Dated : 27th August, 2013

**Present: Hon'ble Mr. Justice M. KarpagaVinayagam, Chairperson
Hon'ble Mr. RakeshNath, Technical Member**

The Chief Financial Controller/Revenue, TNEB ...Appellant(s)

Versus

M/s Spictex Cotton Mills & Anr. ...Respondent(s)

Counsel for the Appellant(s): Mr. S. Vallinayagam

**Counsel for the Respondent(s): Mr. S.P. Parthasarathy
Mr. R.S. Pandyaraj**

ORDER

We have heard the Learned Counsel for the Applicant/Appellant as well as the Learned Counsel for the Respondent no. 1.

Admit. Mr. S.P. Parthasarathy takes notice and filing vakalatnama today on behalf of Respondent no.1. Issue notice to Respondent no.2. Registry is also directed to issue notice. Dasti service is permitted.

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ORDER
(IA No. 250 of 2013 – for stay)

We heard the Learned Counsel for the Applicant/Appellant as well as the Learned Counsel for the Respondent no.1 in the IA no. 250 of 2013. We feel that instead of passing any orders in the Interim Application for stay, it would be better to take up the main Appeal itself for final disposal. Accordingly, we will take up the main Appeal in the last week of October, 2013. With this observation, IA no. 250 of 2013 is disposed of.

The Learned Counsel for the Respondent is directed to file reply in the main Appeal on or before 25.09.2013 after serving copy on the other side. Thereupon, the Learned Counsel for the Appellant is directed to file rejoinder on or before 05.10.2013, if any.

Post the matter for final disposal tentatively on **21.10.2013 at**
Chennai Circuit Bench.

(Rakesh Nath)
Technical Member
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(Justice M. Karpaga Vinayagam)
Chairperson